

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ION BIO MED I-CARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ion Bio Med I-Care Private Limited
2.	Date of incorporation of corporate debtor	05.10.1988
3.	Authority under which corporate debtor is incorporated / registered	RoC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000DL1988PTC033443
5.	Address of the registered office and principal office (if any) of corporate debtor	213-B, Sagar Plaza-1, Road No-44, Pithampura, New Delhi, Delhi- 110034
6.	Insolvency commencement date in respect of corporate debtor	04.02.2026 (Order received on 14.02.2026)
7.	Estimated date of closure of insolvency resolution process	03.08.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunita Umesh IBBI/IPA-001/IP-P00080/2017-18/10165
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M/s.UCC & Associates LLP, Chartered Accountants, 1315, Ansal Tower, 38 Nehru Place, New Delhi sunita.umesh@uccglobal.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M/s.UCC & Associates LLP, Chartered Accountants, 1315, Ansal Tower, 38 Nehru Place, New Delhi cirp.ionbio@gmail.com
11.	Last date for submission of claims	28.02.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in NA

Notice is hereby given that the National Company Law Tribunal (New Delhi Bench) has ordered the commencement of a corporate insolvency resolution process of the Ion Bio Med I-

Care Private Limited having TP (Co, Act.)- 18(PB)/2024 & Old C.P N0. - 590/2012 vide order dated 04.02.2026 and Order received on 14.02.2026

The creditors of Ion Bio Med I-Care Private Limited, are hereby called upon to submit their claims with proof on or before 28.02.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:


Sunita Umesh



Date and Place: 14.02.2026, New Delhi